## GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

STARRED QUESTION NO:561
ANSWERED ON:05.05.2010
ENFORCEMENT OF RTE ACT
Bapurao Shri Khatgaonkar Patil Bhaskarrao;Singh Shri Rajiv Ranjan (Lalan)

## Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has assessed the additional educational infrastructure/facilities including schools, teachers and funds required to enforce the Right to Education Act, 2009 across the country;
- (b) if so, the details thereof;
- (c) the estimated number of new students and the additional funds required for the purpose including the manner in which it will be arranged;
- (d) whether several States have expressed their inability to implement the Act;
- (e) if so, the details thereof and the reasons therefor;
- (f) the action plan of the Government in this regard; and
- (g) the mechanism established to monitor enforcement of the Act?

## **Answer**

## MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL)

- (a) to (g): A Statement is laid on the Table of the House STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 561 FOR 5TH MAY, 2010 ASKED BY SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH & SHRI B. B. PATIL REGARDING ENFORCEMENT OF RTE ACT, 2009.
- (a) to (c): The National University of Educational Planning and Administration (NUEPA) has made an estimate of the requirement of additional funds for implementation of the Right of Children to Free and compulsory Education (RTE) Act, 2009, at Rs 1.71 lakh crore for a five year period from 2010-11 to 2014-15. The financial estimates include costs on child entitlements, teacher recruitment and training, and school infrastructure.
- (d) to (f): State Governments have not expressed inability in implementing the Act. However, several State Governments, including Karnataka, Delhi, Uttar Pradesh, Meghalaya, Madhya Pradesh, Himachal Pradesh, Gujarat, Bihar, Orissa, Rajasthan and Arunachal Pradesh have requested for additional funds for fulfilling their obligations under the RTE Act.
- (g): The RTE Act provides for mechanisms for monitoring its implementation, including: (i) the Central Government, the State Governments and the local authorities are mandated to provide free and compulsory education in accordance with the provisions of the Act; (ii) the National Commission for Protection of Child Rights (NCPCR) and the State Commissions for Protection of Child Rights (SCPCR) have been empowered to protect and monitor the rights of children under the Act; (iii) In States where SCPCR is not constituted, the State Government may constitute an authority to perform the functions of the SCPCR under the Act; (iv) any person having any grievance relating to right of the child under the Act can make a written complaint to the local authority who shall decide the matter within a period of three months; and (v) the School Management Committee constituted under the Act is empowered to monitor the working of the school.